

organised by Deptt. of Tourism on 30th Oct., 1996. The open session was meant to promote tourism and investment in India. The State Govts. of Kerala, Maharashtra, Uttar Pradesh, Karnataka and Orissa gave presentations regarding investment opportunities in their States.

(d) No, Sir.

(e) Does not arise.

**Recovery from Mid East Steel Co. Ltd.
by SAIL**

4040 SHRI S. RAMACHANDRA REDDY :
SHRI AJMEERA CHANDULAL :

Will the Minister of STEEL be pleased to state :

(a) whether the SAIL propose to sue against Mid East Steel Company Limited for recovery of Rs. 5.2 crore;

(b) whether bank guarantee and provision of payment of interest was not included in MoU signed by SAIL in 1994.

(c) if so, the reasons therefor; and

(d) the action proposed to be taken against the erring officials?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) Yes, Sir. SAIL has already filed a suit against Mid East Steel Company Ltd. for recovery of Rs. 5.2 crores.

(b) to (d). SAIL has intimated that provision of interest payment, for delay in payment beyond the interest-free credit period, was included in the MOU. However, considering the potential of sale volume and party's standing, they were exempted from submission of Bank Guarantee which is permissible as per the marketing policy of SAIL.

Users Charge at Calicut Airport

4041. SHRI T. GOVINDAN :
SHRI MULLAPPALLY RAMACHANDRAN :

Will the Minister of CIVIL AVIATION be pleased to state

(a) the amount of "Users Charge" collected at Calicut airport during each of the last three years;

(b) whether "Users Charge" is also proposed to be levied at other airports of the country;

(c) if so, the details thereof and if not, the justification of levying the said charge at Calicut airport only;

(d) whether the Government propose to discontinue collection of "Users Charge" at Calicut airport and extend funds for the development of the airport; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Collection of "user charge" commenced only from 1st Oct., 1995 and an amount of Rs. 228.52 lakhs has been collected during 1995-96.

(b) No, Sir.

(c) Airports Authority of India (AAI) could not have taken up the upgradation of Calicut Airport immediately without financial assistance from Malabar International Airport Development Society (MIADS). MIADS agreed to provide an interest free loan of Rs. 60 crores to AAI for the purpose of extension of runway. For payment of interest on loan amount provided by MIADS, Govt. has agreed to the levy of "user charge" of Rs. 500 per embarking passenger till the project of extension of runway is completed at Calicut Airport.

(d) and (e). The matter is under examination.

**Evaluation about Viewership of
Parliament News**

4042 SHRI R. DEVADASS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any evaluation has been done about the viewership of the Parliament News relayed in Hindi and English when the Parliament is in Session;

(b) whether the viewership is poor;

(c) whether those slots could be used for sponsored programmes to increase the revenue of Doordarshan; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). Doordarshan has not conducted any specific evaluation about the viewership of these News bulletins. However, as per ratings available from a limited number of cities, the viewership of these programmes is not very high.

(c) and (d). Since these bulletins serve the useful purpose of informing the viewers in the country about the proceedings of the Parliament, there is no proposal for using these slots for sponsored programmes.

First Class Managership Examination

4043. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have received a representation and letters from various Associations/M.P.s requesting to exempt Graduate Mining Engineers for appearing in First class Managership Examination;

(b) whether it is also a fact that the Graduate Mining Engineers had mass-boycott of the First Class Managership Examination in 1990;

(c) if so, the details thereof;

(d) whether the Government have constituted an Inter-Ministerial Committee to review/amend the system of examination;

(e) if so, the outcome of such Committee report; and

(f) the action taken by Government thereof and to publish the committee report?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) Yes Sir.

(b) and (c). While the number of candidates appearing in the First Class Managership Examination (Metal) ranged between 399 and 436 during 1990 to 1994, in the First Class Managership Examination (Coal) only 28 candidates appeared in 1990. In the subsequent years, the candidates appearing in First Class Managership Examination (Coal) ranged 1190 in 1991 to 2100 in 1994.

(d) Yes sir.

(e) and (f). The Committee inter alia, recommended continuance of the existing system of granting two levels certificate of competency for managerial personnel (i.e. 2nd class Manager's certificate and 1st class Manager's certificate), enhancement of academic qualifications for 2nd class Manager's examination, increase in service experience for inhouse candidates etc. The system of grant of two levels certificate of competency for managerial personnel is accordingly being continued. Other recommendations of the Committee have been accepted with some modifications for implementation.

Flights of UN Military Observers over Srinagar

4044. SHRI AJIT KUMAR MEHTA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the United Nations Military Observer Group (UNMOG) in India and Pakistan has been operating flights from Islamabad to Delhi with an unauthorised halt at Srinagar;

(b) if so, the details thereof;

(c) the implications involved in operating the flights by the UNMOG in India and Pakistan to Delhi and its illegal halt at Srinagar; and

(d) the action taken by the Government in the matter?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (d). On 7th November, 1996 UN-KBZ Beechcraft Air-100, belonging to KENN BOREK AIR Ltd. operated from Islamabad to Srinagar. The flight was authorised to fly *vide* AOR No. 796 dated 1st November, 1996 from Islamabad to Srinagar, Srinagar to Rajouri, Rajouri to Jammu, Jammu to Srinagar and Srinagar to Islamabad.

The operation of this aircraft was permitted under the Air Headquarters authority since the Air Traffic Control at Srinagar Airport is under the Indian Air Force.

Development of Bellary Airstrip in Karnataka

4045. SHRI K.C. KONDAIAH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to develop Bellary airstrip in Karnataka;

(b) if so, the details thereof and the estimated cost involved therein; and

(c) the amount proposed to be spent during 1996-97 thereon?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (c). No, Sir. Bellary airstrip belongs to the State Government of Karnataka. Airports Authority of India has no plans to develop this aerodrome.

Misbehaviours with Employees of SAIL

4046. SHRI SUKH LAL KUSHWAHA : Will the Minister of STEEL be pleased to state :

(a) whether the attention of the Government has been drawn to the oppressive incident occurred on March 24, 1996 on the workers of Steel Authority of India Limited unit located at Babupur (M.P.) in which the workers of the unit were manhandled and misbehaved by the security forces at the behest of the management of the unit; and

(b) if so, the details thereof and the action taken against the guilty persons?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b). No incident involving manhandling etc. of workmen of SAIL unit located at Babupur (Satna), Madhya Pradesh, took place on March 24, 1996. However, an incident of physical assault/manhandling of a senior officer of the Company, and not manhandling of the workmen, did take place on March 24, 1995 (and not 24.3.1996). The Central Industrial Security Force (CISF) which intervened to protect the officer, when the workmen turned violent, also subsequently lodged an FIR against the persons involved in the assault/manhandling. Thirteen workmen directly involved in the assault were suspended/chargesheeted and departmental proceedings were initiated against them.

Irregularities Levelled against SAIL Officials

4047. SHRI BANWARI LAL PUROHIT : Will the Minister of STEEL be pleased to state :

(a) whether the Government have asked CBI to look into allegations of irregularities levelled against